

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(APPELLATE JURISDICTION)**

IA No. 601 of 2019
IN DFR No. 1397 of 2019

Dated: 24th July, 2019

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of :

**Indian Captive Power Producers Association Appellant(s)
Vs.
Gujarat Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Lakshyajit S. Bagdwal

Counsel for the Respondent(s) : Mr. Pallav Mongai
Mr. S. R. Pandey for R-1

Ms. Ranjitha Ramachandran
Mr. Shubham Arya for R-2

ORDER

IA NO. 601 OF 2019

(Application for condonation of delay in filing the appeal)

For the reasons set out in the application, 07 days' delay in filing the appeal is condoned. Application is disposed of.

DFR No. 1397 of 2019

Admit.

Learned counsel for Respondents may file objections/reply within four weeks, i.e. on or before 21.08.2019 with advance copy to the other side. Thereafter, the Appellant may file rejoinder within one week, i.e. on or before 28.08.2019 with advance copy to the other side.

Registry is directed to number the appeal and list the matter on **04.09.2019**.

(S.D. Dubey)
Technical Member
tpd/mkj

(Justice Manjula Chellur)
Chairperson